



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara
Phone : 01482-241159; Email ID:-rorpcb.bhilwara@gmail.com

(Through Email)

No. RPCB/RO/BHL/NGT/L-50/109-111

Dated :22.04.2024

Urgent/Hon'ble NGT Matter
(E.A. No. -02/2020 in O.A. No. 88/2015-CZ)
Date of Next Hearing-24.04.2024

To,
The Registrar,
National Green Tribunal,
Central Zone Bench, Bhopal (M.P.)
(Email:-ngtczbbho-mp@gov.in)

Subject:- Regarding Compliance of directions passed by Hon'ble N.G.T., Zonal Bench, Bhopal in Execution Application no. 02/2020 in O.A. No. 88/2015, titled as Babulal Jajoo V/s State of Raj & Others.

Ref:- 1. Hon'ble N.G.T., Zonal Bench, Bhopal's order sheet dated 05.03.2024.

Sir,

Apropos above, in compliance of the directions passed by Hon'ble N.G.T., Zonal Bench, Bhopal in E.A. No. 02/2020 (under OA.No. 88/2015), titled as Babulal Jajoo V/s State of Raj & Others. vide order sheet dated 05.03.2024, site of Proposed STP-10MLD was inspected on dated 12.04.2024 to verify the status of the construction of STP. Status report is enclosed herewith and submitted for kind perusal.
Encl: As above.

Yours Sincerely,

(Vinay Katta)
Regional Officer,
RSPCB, Bhilwara

Copy to followings for information:

1. P.A. to Member Secretary, RSPCB, Jaipur /ACEE & In charge Legal Cell , RSPCB, Jaipur.
2. Sh. Sandeep Singh Baghel, Board Counsel for Hon'ble NGT ,CZ-Bhopal (M.P.)

Regional Officer



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Status Report dated 12.04.2024

(Progress status related to the construction of proposed STP-10 MLD)

A. Order Reference: - Hon'ble N.G.T., Zonal Bench, Bhopal has passed directions in E.A. No. 02/2020 in OA.No. 88/2015, titled as Babulal Jajoo V/s State of Raj & Others. vide order sheet dated 05.03.2024, interalia reproduced as follows:-

“Learned counsel for the respondent no. 2 has submitted that the project proponent has intended to complete the STP by June, 2024. Progress report has been filed. RSPCB may file the response/status report ”

Copy of order sheet is enclosed herewith and marked as **Annexure-R/1.**

B. That Consent to establish has been accorded to Project Proponent for proposed STP-10 MLD plant vide RSPCB letter no.2022-2023/Bhilwara/9663 dated 07.07.2022 and same is valid up to 28.02.2027. Copy of letter is enclosed herewith and marked as **Annexure-R/2.**

C. In compliance to the above directions, site was inspected on dated 12.04.2024 to verify the progress status related to the construction of STP. Findings of site visit are detailed as under:-

- i. Location: Khasara no. 338, Kunwada, Bhilwara, Tehsil and District-Bhilwara.
- ii. Coordinates :Latitude 25.35960°, Longitude-74.66485°
- iii. Site for -10 MLD Sewerage Treatment Plant (STP Plant) –Appox.8 bigha land.
- iv. During the course of visit, Sh. Atul Shukala, Site Incharge ,STP was present at site.
- v. Status of Plant –Under construction and reaching towards commissioning stage.
- vi. **Boundary Wall:** - It was found that proponent has constructed Civil Boundary wall from 03 sides except side towards old kunwada mine pit. Representative informed that safety fencing /protection wall will be provided shortly.
- vii. **Admin Block Construction:** -During the visit, it was found that civil work of admin building has been completed. Components viz. PLC and SCADA room, Laboratory and office room along with conference room work, pantry and toilets related construction work has been completed. Electricity work has also been completed. Finishing and final touch work is under progress. PLC and SCADA room related IT equipments commissioning is under progress.



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- viii. **STP inlet:** - STP inlet line work from nearby Old working STP -10 MLD to this new STP-10 MLD has been completed.
- ix. **Screening, Classifier and Grit Separator:-**All civil, electrical and mechanical work related to installation of Automated Screening (02 nos.), Classifier (02 Nos.), Deflector (06 nos. each side x 02), Grit separator (02 nos.), organic pump has been completed. Guard rail/hand railing work is under progress.
- x. **SBR (Sequential Batch Reactor):-** Civil Work for all four sections (Dimension approx. 26.5 meter x13.5 meter x 6.5 meter x 04 sections)has been completed. Electricity work has also been completed and supply has been provided to the drives. Installation of mechanical components viz. Blowers (06 nos.), Decanters (04 Nos.), Pumps (RAS- Recirculation of activated Sludge pump and SAS- Surplus activated Sludge pump) has been completed. Work related to installation of diffusers in all SBR sections is yet to be completed and shall be started by 27.04.24. Instrumentation logical control work is under progress. Hydro test for all the 04 SBR section has been completed.
- xi. **Centrifuge and sludge removal:-**Civil work of centrifuge building has been completed. Centrifuge machines /parts have been received at site and installation is under progress.
- xii. **Sludge drying Bed:** 01 Sludge drying bed has also been constructed.
- xiii. **Chlorine Contact Tank (CCT):-** Civil work of chlorine contact tank has been completed. Installation of chlorination assembly is pending and informed to be started shortly.
- xiv. **STP treated Outlet Section:** - Civil work of STP outlet section building has been completed. 04 Nos. of Pump each having capacity of 200 m³/hr has been installed.
- xv. **OCEMS (Online Continuous Effluent Quality Monitoring System):-** Work related to this is under procurement stage.
- xvi. **Other Rooms:** - Civil work of VCB (Vacuum Circuit breaker) room and guard room, meter room, work shop civil work has been completed. Work related to work shop shed is under progress.
- xvii. **Internal road /storm water drain, water harvesting system:** Civil work related to internal road and storm water drain is under progress. Work related to water harvesting system is yet not started.



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xviii. GPS tagged photographs taken during inspection are enclosed herewith and marked as **Annexure-R/3**.

Status report is being submitted for kind perusal.

(Vinay Katta)
Regional Officer,
RSPCB, Bhilwara

Item No. 07

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)
Execution Application No. 02/2020(CZ)
In
O.A.No.88/2015(CZ)
(I.A.No.18/2022)**

Babulal Jajoo Applicant(s)

Vs

State of Rajasthan Respondent(s)

Date of Hearing: **05.03.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant (s): Mr. Naveen Ahuja, Adv.

For Respondent(s): Mr. Nishant Kesharwani, Adv.
(for Mr. Shoeb Hasan Khan, Adv.)
Mr. Rajesh Kuvera, Adv.
Mr. Rohit Sharma, Adv.
Mr. Manoj K. Singh, Adv.
(with Mr. Anurag Abhishek, Adv. &
Ms. Ankita Sinha, Adv. &
Mr. Sahil Kumar Purvey, Adv.)
Mr. Samil Kumar, Adv.

ORDER

Learned counsel for the respondent no. 2 has submitted that the project proponent has intended to complete the STP by June, 2024. Progress report has been filed. RSPCB may file the response/status report.

List it on **24th April, 2024.**

Sheo Kumar Singh, JM

Dr. A. Senthil Vel, EM

05th March, 2024
E.A No. 02/2020 (CZ)
PN



Regional Office Bhilwara
Rajasthan State Pollution Control Board
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Annexure-R-2

File No : F(Plan)/Bhilwara(Bhilwara)/4(1)/2015-2016/551-552

Order No : 2022-2023/Bhilwara/9663

Dispatch Date: Jul 7 2022 12:34PM

Unit Id : 11938

M/s Jindal Saw Ltd.

Khasra No. 338, village Kewara , Tehsil:Bhilwara

District:Bhilwara

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 19/03/2022 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Sewage Treatment Plant plant** situated / proposed at **Khasra No 338 Kewara Tehsil:Bhilwara District:Bhilwara** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **19/03/2022** to **28/02/2027 or date of commencement of production / commissioning of the project or activities whichever is earlier** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
SEWAGE TREATMENT PLANT (STP)	Product	10.00 MLD

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

Signature Not Verified

Digitally signed by Vinay Katta
Date: 2022.07.07 12:35:00 IST
Reason: Self Attested
Location:





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Rajasthan State Pollution Control Board
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File No : F(Plan)/Bhilwara(Bhilwara)/4(1)/2015-2016/551-552

Order No : 2022-2023/Bhilwara/9663

Dispatch Date: Jul 7 2022 12:34PM

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- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	10000.000	10,000.000	NIL Reuse In Process and Plantation

- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(500KVA)	ACOUSTIC ENCLOSURE, ADEQUATE STACK HEIGHT	--	--

- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	Not to exceed 50 mg/l
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Fecal Coliform (FC) (MPN per 100ml)	Not to exceed 1000

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- 8 The total project cost shall not exceed to Rs 4983.00 Lacs which includes the cost of Land, Building and Plant & Machinery & accordingly unit has remitted Consent to Establish fee of Rs 75,000.00/- under Water Act, 1974 and Air Act, 1981 (Slab - More than 25 Crore and up to 50 Crore, Red Category) as per notification dated 26.05.2016.
- 9 A That the unit shall ensure that the treated domestic waste water shall be used in upcoming steel plant project.
B That PP/ Unit shall ensure the reuse of treated water completely in the unit itself for proposed steel plant as well as in other gainful purpose via plantation/ green belt development/ others of balance treated water (i.e., up to 10 MLD). despite exploring maximum possible effort such as referred above, if any balance treated water remains then, such balance treated water may be disposed after ensuring the compliance of prescribed norms for disposal into inland surface water and CPCB river water quality based criteria/ STP treated outlet standards, whichever is more stringent, till the implementation of any other suitable alternative.
- 10 That the water flow meters shall be provided at all suitable points to measure quantity of daily waste water received, waste water treated and treated waste water utilized for gainful purposes i.e. mining mineral beneficiation/ Plantation/ Horticulture. Daily record of the same shall be maintained and to be submitted to the Board periodically.
- 11 That the unit shall install disinfection arrangement for treated sewage before utilization of the same, if used, for agriculture, irrigation, plantation/gardening etc.
- 12 That the sludge will be properly digested, de-watered and used as manure or disposed in a scientific manner and proper record shall be maintained.
- 13 That the unit shall undertake spray of insecticides from time to time to control fly/mosquito growth in the area.
- 14 That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the STP to control foul smell.
- 15 That adequate measures shall be taken to avoid foul odour during treatment and disposal of sewage and sludge.
- 16 That the unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 17 That the unit shall provide acoustic enclosure and adequate stack height with one D.G.Set of 500 KVA. Further the unit shall not allow to install any other air pollution source without prior Consent to Establish of the Board under the Air Act 1981.

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- 18 That regular maintenance and operation of the OCEMS with tamper proof mechanism with facilities for calibration shall be ensured.
- 19 That the unit shall submit concrete action plan regarding treatment of sewage up to full efficiency and utilization in all seasons round the year and also submit monthly compliance (Log books etc.).
- 20 A. That the project proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- B. That the record of batteries purchased and sold/returned to registered dealers and/or authorized recyclers shall be maintained and made available to the officers of the Board during Inspections.
- 21 A. That project proponent shall comply with the provision of E-waste (Management) Rules, 2016 and ensure that E-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- B. That the project proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- C. That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which the return relates.
- D. That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per form-6.
- 22 That the direction of Hon'ble Rajasthan High Court and Hon'ble National Green Tribunal (NGT) issued from time to time in the matter of pollution from these type of units (if any) shall be complied with by the industry.
- 23 A That this Consent to Establish is being issued in reference to Municipal Council letter no. Bhoomi/F.7(D)(435)/DLB/16/4951 Jaipur dated 08.05.2017 under which land at khasra no. 338 (8 bigha i.e., 20164 sqm) was allotted to M/s Jindal Saw Ltd. for establishment/ operation 10 MLD Sewage Treatment Plant.
- B That this Consent to Establish is being issued in reference to the MoA between Nagar Parishad, Bhilwara and M/s Jindal Saw Ltd. on dated 04.08.2017.

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- 24 That PP/ M/s Jindal Saw Limited shall ensure the complete treatment of 10 MLD (i.e., upto permitted capacity) and reuse the treated water of STP in its proposed steel plant.
- 25 In case, if requirement of water in its proposed steel plant is less than 10 MLD or if there has delay in commissioning of steel plant then, in such case, PP/ M/s Jindal Saw Limited shall ensure the treatment of complete 10 MLD city sewage volume and reuse of treated water may be ensured through gainful utilization/ purpose by unit itself or any balance reuse activity if any approved by competent authority.
- 26 That this consent shall be subject to the orders and judgements issued or being issued by Hon'ble N.G.T., Zonal Bench, Bhopal in execution application no. 02/2020(CZ) and in original application no. 88/2015 titled as Babulal Jajoo V/s State of Rajasthan & others and PP is required to ensure the compliance of directions without failure.
- 27 That condition of this consent may also be reviewed in accordance with the MOU made between M/s Jindal Saw Limited and Municipal Council Bhilwara, if so warrant.
- 28 That no single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification date 12.08.2021 shall be used in the industry/unit premises.
- 29 That the unit shall apply for consent in prescribed application form with requisite fee at-least before four months from expiry of this Consent, as per prevailing prescribed Notification.
- 30 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the **Water Act and Air Act**.
- 31 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 32 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to

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the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhilwara]

(A): **Copy to:-**

1 Master File.

Regional Officer[Bhilwara]

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Storm Water Drain under civil construction



Classifier and Grit separator



Deflector Units



Automated Screening Section

NEW STP plant -10 MLD KUNWADA ,BHILWARA SITE VISIT GPS PHOTOS



Intake valve -STP



Blower Installed

NEW STP plant -10 MLD KUNWADA ,BHILWARA SITE VISIT GPS PHOTOS



JINDAL STP -10 MLD Inlet and outlet connecting line



Centrifuge Building



Outlet Pump installed



SBR-Section with Civil and decanter



Hydro commissioning



SBR-Section with Civil and decanter

NEW STP plant -10 MLD KUNWADA ,BHILWARA SITE VISIT GPS PHOTOS



Admin Building



PLC panel room /electricity room

NEW STP plant -10 MLD KUNWADA ,BHILWARA SITE VISIT GPS PHOTOS



Conference room



Admin building entrance

NEW STP plant -10 MLD KUNWADA ,BHILWARA SITE VISIT GPS PHOTOS



STP-Laboratory section



STP- 10 MLD internal road /Meter room /VBC room and workshop